

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *377**

TO BE ANSWERED ON THE 29TH MARCH, 2022/ CHAITRA 8, 1944 (SAKA)

CRIMES AGAINST MINOR GIRLS AND BOYS

†*377. SHRI HANUMAN BENIWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that crimes like molestation, rape and gang rape against minor girls and boys are increasing in the country including Rajasthan;

(b) if so, the details thereof and the total number of such cases reported crime-wise along with the action taken against guilty during each of the last three years and the current year, State-wise; and

(c) the details of the action plan of the Government to check such serious crimes in future?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. *377 FOR 29-03-2022

(a) & (b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against children rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Further, National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The published reports are available till the year 2020. The details of State/UT-wise (including Rajasthan) Cases Registered (CR) under Protection of Children from Sexual Offences Act (Secs. 4&6 read with sec. 376 IPC and 8&10 read with Sec. 354 IPC) during the years 2018-2020 are available at Annexure-I. The details of Crime Heads-wise Cases Registered (CR) under Crime against Children during 2018-2020 are available at Annexure-II.

(c): Government has taken the following measures to control and deal with the cases concerning crime against children :-

- i. The Criminal Law (Amendment), Act 2013 was enacted for effective deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent penal provisions including death penalty for rape of girls below the age of 12 years. The Act also inter-alia mandates completion of investigation and filing of charge sheet in rape cases in 2 months and trials to also be completed in 2 months.**
- ii. Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies, with computer aided dispatch of field resources to the location of distress.**
- iii. Using technology to aid smart policing and safety management, Safe City Projects have been sanctioned in first Phase in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow & Mumbai).**
- iv. The Ministry of Home Affairs (MHA) has launched the “National Database on Sexual Offenders” (NDSO) on 20th September, 2018 to facilitate investigation and tracking of sexual offenders across the country.**

- v. **MHA has launched an online analytic tool “Investigation Tracking System for Sexual Offences” to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act, 2018.**

- vi. **MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs have been undertaken for Investigation Officers, Prosecution Officers and Medical Officers. Bureau of Police Research & Development has distributed 14,950 Sexual Assault Evidence Collection Kits to States/ UTs as orientation kit as part of training.**

- vii. **Training and skill building programs for Investigation Officers, Prosecution Officers and Medical Officers for handling, collection and transportation of evidence in sexual assault cases is being undertaken in Bureau of Police Research & Development (BPR&D) and Lok Nayak Jayaprakash Narayan National Institute of Criminology and Forensic Sciences. BPR&D conducts training courses, webinars etc. on the issue from time to time. Ministry of Home Affairs issues advisories to States/Union Territories from**

time to time advising the steps to be taken to prevent cases of crimes against children. These advisories are available at www.mha.gov.in. These include deployment of additional force for investigation in Protection of Children from Sexual Offences (POCSO) cases, adequate sensitization of Police officials associated with the investigation of POCSO cases on top priority so that charge-sheets are filed in a timely manner to facilitate completion of trials within the time frame contemplated under the Act, nomination of all Police officials concerned for the training programmes in BPR&D/Central Detective Training Institutes; conduct of training programmes for Police on investigation and dealing with POCSO cases at the State level as a special drive.

viii. The POCSO Act has been amended in order to make it more effective in dealing with cases of child sexual abuse in the country. Additionally the Government has taken various steps from time to time to create awareness of the provisions of the POCSO Act through electronic and print media, consultations, workshops and training programmes with stakeholders concerned. Further, National Commission for Protection of Child Rights and State Commissions for Protection of Child Rights are also mandated to monitor the implementation of the POCSO Act.

State/UT-wise Cases Registered (CR) under Protection of Children from Sexual Offences Act (Secs.4&6 r/w sec. 376 IPC and 8&10 r/w sec. 354 IPC) during 2018-2020

SL	State/UT	2018		2019		2020	
		POCSO Act (Section 4 & 6) r/w Section 376 IPC	POCSO Act (Section 8 & 10) r/w Section 354 IPC	POCSO Act (Section 4 & 6) r/w Section 376 IPC	POCSO Act (Section 8 & 10) r/w Section 354 IPC	POCSO Act (Section 4 & 6) r/w Section 376 IPC	POCSO Act (Section 8 & 10) r/w Section 354 IPC
		CR	CR	CR	CR	CR	CR
1	Andhra Pradesh	241	46	265	62	272	102
2	Arunachal Pradesh	18	4	22	11	17	9
3	Assam	1224	372	1263	362	1049	322
4	Bihar	824	946	721	507	628	646
5	Chhattisgarh	1214	499	1377	580	1535	469
6	Goa	0	1	0	0	0	0
7	Gujarat	1456	407	1539	340	1871	274
8	Haryana	1068	641	1174	654	1101	545
9	Himachal Pradesh	22	3	1	4	0	2
10	Jharkhand	442	113	469	132	681	165
11	Karnataka	1408	361	1623	355	1601	337
12	Kerala	162	722	113	749	1273	509
13	Madhya Pradesh	1047	1307	3337	2669	3259	2260
14	Maharashtra	2832	3235	3117	3160	2785	2705
15	Manipur	28	13	47	9	55	14
16	Meghalaya	179	78	145	61	251	64
17	Mizoram	73	62	36	41	61	41
18	Nagaland	6	3	10	2	15	2
19	Odisha	1427	91	1417	72	1629	523
20	Punjab	288	85	232	122	549	138
21	Rajasthan	74	34	4	3	2	5
22	Sikkim	78	38	61	28	70	24
23	Tamil Nadu	1457	424	1742	474	2229	618
24	Telangana	1140	391	1180	751	1415	555
25	Tripura	76	47	107	63	86	54
26	Uttar Pradesh	2023	3014	3344	3819	2630	3897
27	Uttarakhand	294	23	231	100	396	157
28	West Bengal	1378	627	1469	578	1541	831
	TOTAL STATE(S)	20479	13587	25046	15708	27001	15268
29	A&N Islands	52	15	83	5	105	9
30	Chandigarh	1	1	1	4	0	0
31	D&N Haveli and Daman & Diu+	18	4	47	3	39	2
32	Delhi	994	687	969	604	721	376
33	Jammu & Kashmir*	13	14	75	19	152	24
34	Ladakh	-	-	-	-	0	0
35	Lakshadweep	1	3	14	7	3	3
36	Puducherry	47	9	48	0	44	10
	TOTAL UT(S)	1126	733	1237	642	1064	424
	TOTAL (ALL INDIA)	21605	14320	26283	16350	28065	15692

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2018

*' Data of erstwhile Jammu & Kashmir State including Ladakh for 2018

Crime Heads-wise Cases Registered(CR) under Crime against Children during 2018-2020

SL	Crime Heads	2018	2019	2020
		CR	CR	CR
1	Murder	1497	1397	1420
2	Abetment of Suicide of Child	228	247	281
3	Attempt to Commit Murder	323	437	336
4	Infanticide	56	77	79
5	Foeticide	128	136	109
6	Exposure and Abandonment	876	898	747
7	Simple Hurt	2847	3282	3255
8	Grievous Hurt	317	937	631
9	Kidnapping and Abduction of Children	62668	69130	54785
10	Human Trafficking	435	485	348
11	Selling of Minors for Prostitution	42	21	14
12	Buying of Minors for Prostitution	8	8	1
13	Rape	9312	4936	2640
14	Attempt to Commit Rape	445	336	295
15	Assault on Women with Intent to Outrage her Modesty	8030	4212	4110
16	Insult to the Modesty of Women	172	100	132
17	Other IPC Crimes	11346	10564	8199
A	Total IPC Crimes against Children	98730	97203	77382
18	Protection of Children from Sexual Offences Act.	39827	47324	47221
18.1	Section 4 & 6 of POCSO Act or POCSO Act (Section 4 & 6) r/w Section 376 IPC	21605	26283	28065
18.1.1A	Girls	21401	26029	27807
18.1.1B	Boys	204	254	258
18.2	Section 8 & 10 of POCSO Act or POCSO Act (Section 8 & 10) r/w Section 354 IPC	14320	16350	15692
18.2.1A	Girls	14124	16088	15515
18.2.1B	Boys	196	262	177
18.3	Section 12 of POCSO Act or POCSO Act (Section 12) r/w Section 509 IPC	1686	1864	1672
18.3.1A	Girls	1651	1811	1628
18.3.1B	Boys	35	53	44
18.4	Section 14 & 15 of POCSO Act	812	1108	584
18.4.1A	Girls	781	1073	553
18.4.1B	Boys	31	35	31
18.5	POCSO Act r/w Section 377 IPC	592	750	600
18.5.1A	Girls	41	36	27
18.5.1B	Boys	551	714	573
18.6	Sections 17 to 22 of POCSO Act	812	969	608
18.6.1A	Girls	804	952	593
18.6.1B	Boys	8	17	15
19	Juvenile Justice (Care and Protection of Children) Act	2030	1975	1713
20	Immoral Traffic (Prevention) Act	41	17	28
21	Child Labour (Prohibition & Regulation) Act	464	772	476
22	Prohibition of Child Marriage Act	501	523	785
23	Transplantation of Human Organs Act	0	0	0
24	Cyber Crimes/Information Technology Act	117	165	842
24.1	Publishing or Transmitting of material depicting children in sexually explicit act	44	103	738
24.2	Other Cyber Crimes against Children	73	62	104
25	Other SLL crimes	54	111	84
B	Total SLL Crimes	43034	50887	51149
	Total Crimes against Children (A+B)	141764	148090	128531

Source: Crime in India
